

Bench I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

(12)

C.P.(IB) No.349/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st August 2017, 11.30 A.M

Name of the Company	Ramsarup Industries Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

12	N. RASA RAO	Pegasus Asset Reconstruction Co. Ltd	Deepak 31-8-17
1.	MR. SAUBHIK CHOWDHURY, Adv.	TATA CAPITAL LIMITED	DMajumdar 31/8/17
2.	MR. DRIPTO MAJUMDAR, Adv.		
3.	Mr. Sumit Dhar Advocate Mr. Inderail Karfa Advocate	INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LIMITED	Inderail Karfa 31/8/17
4.	Debnik Chakraborty Advocate	vijaya bank	Debnik Chakraborty 31/8/17
5.	Mr. Siddhartha Datta, Advocate Ms. Suhani Dwivedi, Advocate	ICICI Bank	Suhani Dwivedi 31/8/2017
6.	Mr. Jishnu Chowdhury, Adv		
2	Mr. Siddhartha Ghosh, Adv		
3.	Ms. Namrata Banerjee		
1.	Mr. Debartha Banerjee, Adv	For ARCIL	Debartha Banerjee 31/8/17
4	Ms. Manjiri Bhateria, Adv		P.T.O.

ORDER

Ld. Counsel for the corporate applicant and the financial creditors are present.

In this case order was passed to serve notice on all the secured creditors but it was sent only on 26/08/2017. Probably some secured financial creditors are not appearing and the Advocates who are appearing on behalf of the financial creditor are making prayer for filing reply. Prayer is allowed. Reply may be filed within 15 days with a copy in advance to the corporate applicant. Thereafter rejoinder, if any, may be filed within 7 days.

List the matter on 06/10/2017.


(Jinan K.R.)
Member (J)


(Vijai Pratap Singh)
Member (J)